

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.491/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV H1 Power Transmission Limited.

Petitioner : Rajasthan IV H1 Power Transmission Limited (RIVH1PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 492/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the Rajasthan IV H1 Power Transmission Limited.

Petitioner : Rajasthan IV H1 Power Transmission Limited (RIVH1PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, RIVH1PTL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petitions had been filed for the grant of a Transmission Licence to establish the "Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part H1" ('the Project') and for the adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions;



(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.

(c) In Petition No. 491/TL/2024, CTUIL to file the following information/clarification on an affidavit within two weeks:

(i) The status of Mandsaur, Ashta and Shujalpur substations, Indore-Bhopal 765 kV S/c line, Kurawar- Ashta 400 kV D/c line, and Indore- Itarsi 400 kV D/c line, implementing agency of the respective sub-stations and the transmission lines; and

(ii) Status of alignment of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) part A, B, C, D, E, F, H1, and H2.

3. Subject to the above, the Commission reserved the Petition No.491/TL/2024 for order. Whereas Petition No. 492/AT/2024 will be listed for hearing **on 20.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)